

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2762
ANSWERED ON:12.12.2006
ARREARS OF PROPERTY TAX TO NDMC
Sugavanam Shri E.G.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether the amount of arrears of property tax to NDMC has been accumulating year after year ;
- (b) If so, the details thereof;
- (c) Whether the NDMC have taken any action to recover the arrears of property tax ;
- (d) If so, the details thereof; and
- (e) If not, the reasons therefor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) & (b): Year-wise details of arrears of property tax for the period from 2001-02 to 2005-06 payable to New Delhi Municipal Council are as under:

Year	Amount of arrears (Rupees in crore)
2001-02	459.66
2002-03	459.42
2003-04	543.78
2004-05	556.00
2005-06	592.17
Total	2611.03

(c) to (e): The action taken by the New Delhi Municipal Council to recover the dues of outstanding property tax include issuance of notices under section 100 (1) of the NDMC Act, 1994 and rent attachment orders.